

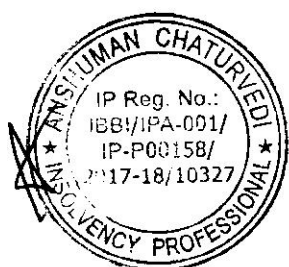
FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KHUBCHANDANI HOSPITALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	KHUBCHANDANI HOSPITALS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15/05/2006
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai, Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110MH2006PTC161832
5.	Address of the registered office and principal office (if any) of corporate debtor	508, 5th Floor, Ceejay House, Dr. Annie Besant Road, Worli, Mumbai 400018, Maharashtra, India
6.	Insolvency commencement date in respect of corporate debtor	6 th October 2021 (Order received on 08/10/2021)
7.	Estimated date of closure of insolvency resolution process	4 th April 2022
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Anshuman Chaturvedi IBBI/IPA-001/IP-P00158/2017-18/10327
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	211, 2nd Floor, Janki Centre Off Veera Desai Road, Andheri (West) Mumbai 400053, Maharashtra Tel: 022-67417708/09 Email: info@acca.ind.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	211, 2nd Floor, Janki Centre Off Veera Desai Road, Andheri (West) Mumbai 400053, Maharashtra Tel: 022-67417708/09 Email: KHPL.IBC@GMAIL.COM
11.	Last date for submission of claims	23 rd October 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Refer Note 1 below Physical Address: Same as serial No.10 above

Notice is hereby given that the Hon'ble National Company Law Tribunal (Mumbai Bench) has ordered the commencement of a corporate insolvency resolution process of the **Khubchandani Hospitals Private Limited** on 6th October 2021 (Order received on 8th October 2021)



The creditors of **Khubchandani Hospitals Private Limited** are hereby called upon to submit their claims with proof on or before 23rd October 2021 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Note 1: The Submission of claim is to be made in the following specified forms as available at <https://www.ibbi.gov.in/home/downloads> along with necessary documentary proof:

Form B : Claim by Operational Creditors except workmen and employees

Form C : Claim by Financial Creditors

Form D: Claim by a Workman or an Employee

Form E: Claim submitted by an authorized representative of workman or employee

Form F: Claim by Creditors other than financial creditors and Operational Creditors

Submission of false or misleading proofs of claim shall attract penalties.

Anshuman Chaturvedi

Interim Resolution Professional (Appointed by Hon'ble NCLT Mumbai Bench)

Registration No.: IBBI/PA-001/IP-P00158/2017-18/10327

Place: Mumbai

Date: 11th October 2021

